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MR. DEPUTY CHAIRMAN: Why iiot table a specific question?

SHRI P. RAMAMURTI: I have talked to Mr. George Fernandes also. I want to bring it to the notice of the House.

श्री उपसभापति: अब सदन की कार्यवाही ढाई बजे तक के लिए स्थिगत की जाती हैं।

The House the_n adjourned for lunch at oⁿe of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock, The Vice-Chairman (Shri Shy am Lai Yadav) in the Chair.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF MIZORAM FOR THE YEAR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): With your permission, Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of Mizoram for the year 1977-78.

THE BUDGET (MIZORAM) 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE* (SHRI SATISH AGARWAL); With your permission, Sir, i beg to lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Union Territory of Mizoram for the year 1978-79.

RESOLUTION, REGARDING GIVING PREFERENTIAL TREATMENT TO WEAKER SECTIONS OF SOCIETY IN APPOINTMENT TO HIGHEST ECHELONS OF GOVERNMENT SERVICES_(Contd.)

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Vice-Chairman, before I deal with the Resolution •moved by Mr. Rai, I would like to bring to your notice the provisions in the Constitution regarding the backward classes, members of the Scheduled Castes and the Scheduled Tribes and other minorities. Article 16(4) provides as follows:

"Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which in the opinion of the State, is ftot adequately represented in the Services under the State."

Thi_s is an enabling Article. It enables the State to give adequate representation to the members of the backward classes in the State and this Article doe₃ not prevent the State from doing it. Then, Article 46 which comes under the chapter, Directive Principles of State Policy, lays down:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice-and all forms of exploitation."

Then, in Part XVI Article 335 deals with the question of claim of the members of the Scheduled Castes and the Scheduled Tribes to services and posts, it lays down;

"The claims of the members of the Scheduled Castes and the Scheduled Tribes shall be taken into consideration, consistently with the maintenance of efficiency of administration, in the making of appointments of services and posts in connection with the affairs of the-Union or of a State."